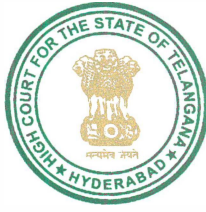


S.GOVERDHAN REDDY,
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)



HYDERABAD,
DT: 07.08.2025.

ROC.No. 30/2025 - B.SPL.,

Sir/Madam,

SUB:**DISTRICT JUDGES** - Filling up of 50 vacancies in the cadre of District Judge (Entry Level) by promotion from the cadre of Civil Judge (Senior Division) under 65% quota for the year, 2025 - Attested photocopies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, *during the last six months period* - Called for - Regarding.

- REF: 1. High Court's Notification No.14-B.Spl., dated 08.01.2025.
2. High Court's Proc.Roc.No.30/2025-B.Spl., dated 28.03.2025.
3. High Court's letter in Roc.No.30/2025-B.Spl., dated 28.03.2025.
4. High Court's Proc.Roc.No.30/2025-B.Spl., dated 30.04.2025.
5. High Court's letter in Roc.No.30/2025-B.Spl., dated 30.04.2025.
6. High Court's Order in W.P.No.20900 of 2025, dated 24.07.2025.
7. High Court's Order in W.P.No.19972 of 2025, dated 24.07.2025.
8. High Court's Order in W.P.No.16794 of 2025, dated 26.06.2025.
9. High Court's Proc.Roc.No.30/2025-B.Spl., dated 07.08.2025.

I am to state that the High Court notified 50 vacancies in the cadre of District Judges (Entry Level) to be filled up by promotion under 65% quota from the cadre of Civil Judges (Senior Division) in the High Court's Notification 1st cited, and the lists of eligible officers are placed in the High Court's Official website in the references 2nd, 4th and 9th cited.

As directed, the eligible officers in the list vide 9th cited above, are directed to submit attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the last six months period and further the officers' who were working on other duty shall furnish the attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the six months period i.e., prior to the date of assuming the charge of that post.

The copy of Judgments must reach the High Court immediately without fail.

- Note:**
1. The copies of the Judgments should be clear, easily readable and duly attested by the officer.
 2. The copy must be true replica of the original Judgment.
 3. The copy must either be a Photo copy. It should be on white paper or judgment paper but not on manifold paper.

Yours sincerely,



**REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)**

To

1. **SRI K.AJESH KUMAR**, Chief Metropolitan Magistrate, Hyderabad.
2. **SMT. A.SREEDEVI**, Senior Civil Judge-cum-Assistant Sessions Judge, Kalwakurthy, Nagarkurnool District.
3. **SMT. RADHIKA JAISWAL**, Secretary, District Legal Services Authority, Siricilla.

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